

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.470 of 1999.

Allahabad this the 02nd day of June 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Shri Sukesh Narain Sinha, S/o Sh. J.N. Sinha, working as Project Fellow in IDVC Project of Malaria Research Centre, F. Station, B.H.E.L., Sector-3, Ranipur City & District Haridwar.

.....Applicant.

(By Advocate : Sri Saumitra Singh)

Versus.

1. Union of India, through Secretary, Ministry of Health & Family Welfare Government of India, New Delhi.
2. Indian Council For Medical Research (ICMR), through its Director General, Ansari Nagar, New Delhi.
3. Malaria Research Centre, through its Director, 22 Shamnath Marg, New Delhi.
4. Officer-in-charge, Malaria Research Centre, B.H.E.L. Sector-3, Ranipur District Haridwar.
5. Dr. V.K. Dua, Officer-in-Charge, Malaria Research Centre B.H.E.L. Sector-3, Ranipur, District Haridwar.

.....Respondents.

(By Advocate : Sri P.M. Gupta)

O_R_D_E_R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

The case was listed yesterday. Sri P.M. Gupta learned counsel for the respondents was present. None appeared on behalf of applicant even the case was called out in the first round. However when the case was again called out in the revised list, Sri S.K. Pandey Advocate appeared on behalf of Sri Saumitra Singh learned counsel for the applicant and stated that illness slip on behalf of Sri Saumitra Singh could not reach in time and therefore, it could not be marked in the cause list.

Per

Accordingly at the request of Sri Pandey the O.A. was ordered to come up today. Today also none has appeared for the applicant. In other O.A. No.97/04 (S. Khan Vs. Union of India and Others), there is an illness slip of the counsel but no slip has been sent in the present case. We had heard Sri P.M. Gupta and perused the pleadings.

2. The applicant was engaged as a research scholar in the Research Project launched by Indian Council of Medical Research and the relief claimed by him is that the respondents be directed to treat him as a merged staff of Indian Council of Medical Research. The case of the applicant is that all the employees of Integrated Disease Vector Control (IDVC) under one Project have merged in the regular staff of Indian Council of Medical Research and, therefore, the applicant should be given parity with such staff.

3. Sri P.M. Gupta learned counsel for the respondents has submitted that the applicant was only a research scholar and, he cannot claim parity with the employee of Integrated Disease Vector Control (I.D.V.C.). The applicant has not produced any scheme, rule or executive order conferring any right to be treated as merged staff of I.C.M.R.

4. In the circumstances, no ground for interference is made out. The O.A. is accordingly dismissed with no order as to costs.

Dinesh
Member-A.

Raj
Vice-Chairman.

Manish/-